

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

(IB)-51(PB)/2018

IN THE MATTER OF:

Neeraj Seth

.... APPLICANT / PETITIONER

Vs

Almond Infrabuild Pvt. Ltd. & Ors.

....

RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code

Order delivered on 17.01.2018

Coram:

CHIEF JUSTICE (RETD.) M. M. KUMAR
Hon'ble President

S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s) Mr. Shawrya Sharma & Mr. Ankit Khurana, Advs

For the Respondent(s)

ORDER

Notice of the application be issued to the respondents returnable on 19.01.2018.

Process dasti.

Let the matter be listed before the Principal Bench along with (IB) 26(ND)/2018 which is stated to be a connected matter pending for the same date. In the meantime, registry to take step for transfer of (IB) 26(ND)/2018 for Principal Bench.

List for further consideration on 19.01.2018.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)